

**Title:** Regarding question of privilege raised by Prof. Vijay Kumar Malhotra against Shri S. Jaipal Reddy for having deliberately misled the House on 8 December, 1999 by stating that during last fifty years no Minister ever held the post if he had been charge-sheeted. Mr. Deputy Speaker withhold the consent to the notice.

MR. DEPUTY-SPEAKER: There is no `Zero Hour` today. Now, we will go to item No. 13.

... (Interruptions)

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Sir, I gave a notice to the hon. Speaker yesterday on a very very important matter. ... (Interruptions) I would like to bring it to your notice. Therefore, I request you to allow me about this matter. ... (Interruptions)

MR. DEPUTY-SPEAKER: There is no `Zero Hour` today. We will go back to `Legislative Business`.

DR. VIJAY KUMAR MALHOTRA (SOUTH DELHI): Sir, I raised a privilege motion. ... (Interruptions)

MR. DEPUTY-SPEAKER: We have already taken a decision about the `Zero Hour`.

... (Interruptions)

MR. DEPUTY-SPEAKER: Urgent business is there. Now, we take up item No. 13.

... (Interruptions)

SHRI PRIYA RANJAN DASMUNSI: Sir, this is the most important matter. I gave a notice in the morning. ... (Interruptions) It is a very important matter. It has been reported both in the Indian media and the Pakistani media. ... (Interruptions)

DR. VIJAY KUMAR MALHOTRA: Sir, I have given a notice. ... (Interruptions)

MR. DEPUTY-SPEAKER: Let me make an observation regarding the notice given by Dr. Malhotra.

... (Interruptions)

MR. DEPUTY-SPEAKER: Will you please sit down?

... (Interruptions)

MR. DEPUTY-SPEAKER: Shri Mohan, please resume your seat. I have to make an observation.

... (Interruptions)

MR. DEPUTY-SPEAKER: Both of you, please resume your seats.

MR. DEPUTY-SPEAKER: I have gone through the notice of question of privilege dated 9 December 1999 given by Shri Vijay Kumar Malhotra, MP against Shri S. Jaipal Reddy, MP for having deliberately misled the House. Shri Malhotra has contended in his notice of question of privilege that Shri S. Jaipal Reddy while speaking in the House on 8 December 1999 had stated that "in the last 50 years no Minister ever held the post if he was charge-sheeted."

">On going through the relevant Lok Sabha debates, I find that the actual words used by Shri S. Jaipal Reddy were as follows:-

">"...I would like the hon. Prime Minister to tell us whether, in his knowledge, a single person facing charge-sheet anywhere in the country was allowed to remain a Minister in the last 50 years..."

">It would be seen from above that Shri S. Jaipal Reddy merely put forth a poser to the Prime Minister and did not make any categorical statement as alleged by Shri Vijay Kumar Malhotra.

">Hence the contention of Shri Malhotra that Shri Reddy made an untrue statement in the House and sought to deliberately mislead the House does not hold good. Therefore, no privilege issue against Shri Reddy can be said to be made out.

">I, therefore, withhold my consent to the notice of question of privilege given by Shri Vijay Kumar Malhotra.

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... (व्यवधान)

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">श्री. विजय कुमार मल्होत्रा : महोदय, जो प्रश्न पट्ट अप किया था उसका मतलब यह था कि देश भर में ५० साल में ऐसा कोई नहीं हुआ। श्रीमती इंदिरा गांधी ने जब १९८० में ओथ ली तो उस समय वह चार्जशीट थे।

... (व्यवधान)

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